

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1091(ND)2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.01.2019**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT
Solutions Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Mr. Anurag Bhatt and Mr. Rishi Raj Singh, Advocates

For the Respondent: None

ORDER

Till date, no decision has been taken by the Indian Overseas Bank for proposing the name of the RP in this case. None is present on their behalf.

It also appears that details regarding the names, addresses and the concerned police station have not been provided to the Bench Officer for issuance of the Bailable Warrants.

To come up on the date already fixed i.e. 18th January, 2019.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**